

- (ii) उप नियम (1) में तीसरे परन्तुक में, "सभी शोध्य रकम" शब्दों के स्थान पर "सभी रकम जो शोध्य हो गयी हैं" शब्द रखे जाएंगे।

[फा. सं. 1-10/99-एस डी एफ]

आर. एन. दास, संयुक्त सचिव

टिप्पणी : मूल नियम भारत के राजपत्र में सा.का.नि. 752(अ) तारीख 28-9-1983 द्वारा प्रकाशित किए गए थे और पश्चातवर्ती संशोधन सा.का.नि. 817(अ) तारीख 20-12-1984, सा.का.नि. 838(अ) तारीख 14-11-1985, सा.का.नि. 551(अ) तारीख 6-5-1988, सा.का.नि. 235(अ) तारीख 24-4-1991, सा.का.नि. 441(अ) तारीख 28-4-1992, सा.का.नि. 435(अ) तारीख 6-5-1994, सा.का.नि. 27(अ) तारीख 12-1-1996 और सा.का.नि. 656(अ) तारीख 21-11-1997 द्वारा किए गए।

## MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

### NOTIFICATION

New Delhi, the 12th February, 2001

G.S.R. 91(E).—In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely:—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 2001.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Sugar Development Fund Rules, 1983, (hereinafter referred to as the said rules), in rule 16:—
  - (i) below sub-rule (1) and before the first proviso, the following proviso shall be inserted, namely:—  
"Provided that a Sugar Undertaking that has availed of a loan under this Rule shall be eligible for loan only on one occasion during the period in which the previous loan under this rule alongwith interest thereon has not been fully repaid."
  - (ii) in sub rule (6), after clause (h) in fourth proviso for the words "all the sums due", the words "all the sums which have become due" shall be substituted.
3. In rule 17 of the said rules:—
  - (i) below sub-rule (1) and before the first proviso, the following proviso shall be inserted, namely:—  
"Provided that the Central Government may accord sanction for a loan under this rule to a Sugar Undertaking only on one more occasion during the period in which the previous loan under this rule alongwith the interest thereon has not been fully repaid."
  - (ii) in sub rule (1), in third proviso, for the words, "all the sums due", the words "all the sums which have become due" shall be substituted.

[F. No. 1-10/99-SDF]

R. N. DAS, Jt. Secy.

Note: The principal rules were published in the Gazette of India vide No. GSR 752 (E) dated 28-9-83 and subsequently amended vide GSR 817 (E) dated 20-12-84, GSR 838 (E) dated 14-11-85, GSR 551 (E) dated 6-5-88, GSR 235 (E) dated 24-4-91, GSR 441 (E) dated 28-4-92, GSR 435 (E) dated 6-5-94, GSR 27 (E) dated 12-1-96 and GSR 656 (E) dated 21-11-1997.

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